

Statement

Details of ship breaking yards and number of ships allocated during 1986-87

Name of ship-breaking yard	State where located	No. of ship-breaking units located in the yard.	No. of ship allocated during 1986-87.
Alang	Gujarat	60	39
Sachana	Gujarat	11	11
Agardanda	Maharashtra	4	Nil
Karwar	Karnataka	2	2
Tadri	Karnataka	3	2
Malpe	Karnataka	3	4
Mangalore	Karnataka	1	1
Bey pore	Kerala	1	2
Cochin	Kerala	1	Nil
Azzhikal	Kerala	1	Nil
Tuticorin	Tamil Nadu	1	1
Vallinokkam	Tamil Nadu	1	Nil
Visakhapatnam	Andhra Pradesh	2	1
		Total	91
			63

Area covered by Plant Protection

5729. SHRI E. AYYAPU REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) the area covered by Plant Protection out of the 135 million hectares targetted in the Seventh Five Year Plan;

(b) whether any evaluation has been made of the success achieved by the Plant Protection undertaken in the Fifth and Sixth Plan periods; and

(c) whether there has been any quality control on Pesticides and whether an integrated pest management has been evolved by the Central Plant Protection Training Institute, Rajendranagar, Hyderabad ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) During the first year of the Seventh Plan period i.e. 1985-86, the coverage under plant protection has been of the order of 102 million hectares and during the second year i.e. 1986-87, the coverage is expected to be of the order of 111 million hectares.

(b) The success of Plant Protection measures lies in successful control of pests and diseases of the crops. The success of plant protection measures is concurrently evaluated by taking the mortality count of pests. The overall pests and disease situation has confirmed the success of plant protection measures during the 5th and 6th Plan periods.

(c) Yes, Sir. There has been quality control on pesticides.

The Central Plant Protection Training Institute, Rajendranagar, Hyderabad, imparts training on Integrated Pest Management to various functionaries of the Governments in States/Union Territories.

Amendment of M.C.D. Rules

5730. SHRI VISHNU MODI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether under Rule 21 of the Mineral Conservation and Development Rules, 1958, all the mines, including those in the small scale sector, are bound to utilize the services of mining engineers;

(b) whether Indian Bureau of Mines has launched prosecution against certain small mines owners for violating the provisions of Rule 21 of the M.C.D. Rules, 1958;

(c) whether there is an acute dearth of qualified mining engineers in the country as compared to the number of mines in the country; and

(d) whether due to shortage of mining engineers Government propose to amend the rules to do away with prosecutions ?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAMDULARI SINHA) : (a) to (d). Under rule 21 of the Mineral Conservation and Development Rules, 1958 every holder of a mining lease shall employ in the case of a mine whose employment exceeds 150 in workings below ground or 400 in all in the mine, a whole-time mining engineer and in the case of mines whose average employment exceeds 75 but does not exceed 150 in workings below ground, or exceeds 150 but does not exceed 400 in all in the mine, a part-time mining engineer, and in the case of other mines, a part-time mining engineer.

The rule also provides for relaxation of the educational qualifications of the mining

engineer by the Central Government or the Controller General of Indian Bureau of Mines taking into account the qualifications, training and experience of the person. In view of these provisions there should be no dearth of availability of qualified persons in terms of rule 21.

In launching prosecutions in respect of the said rule attention is given to larger mines whose value of production is large and small mines with smaller turnovers have not been prosecuted.

There is no proposal to amend the rules at present to do away with prosecutions.

Development of dry land farming in Andhra Pradesh

5731. SHRI V. TULSIRAM : Will the Minister of AGRICULTURE be pleased to state :

(a) the steps taken by Union Government for development of dry land farming in Andhra Pradesh;

(b) the details of areas in Andhra Pradesh brought under dry land farming cultivation during the last three years;

(c) the assistance given by Union Government for the development of dry land farming during the above period; and

(d) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) A number of schemes have been taken up under the State and Central sectors for the development of dry land farming in Andhra Pradesh. This includes the 7th Plan Centrally Sponsored Scheme of "National Watershed Development Programme for Rainfed Agriculture".

(b) During the last three years (1983-84 to 1985-86) Central sector Pilot Project on 'Propagation of Water Conservation/Harvesting Technology for Dry Land Farming areas'